

M/s B. Nayak  
A. N. Dora  
B. B. Mahafat  
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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**CUTTACK BENCH, CUTTACK**

O.A./T.A./R.A.No..... 667 ..... 1995

T.R. Mahafat ....., Applicant (s)

..... Versus  
Union of India ....., Respondent (s)

Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
1. 21.11.95		<p>REGISTER</p> <p><i>C</i> Registrar</p> <p>This application does not lie for the relief sought for in view of the specific direction given in OA 161 of 1994 on 20.9.95 that within 45 days, the whole process of enquiry be completed and in the event of the applicant being exonerated in the inquiry he should be engaged etc. As the scope of the present application is also the same as that of the previous application, it does not survive for admission. Application is dismissed without admitting.</p> <p><i>Vice-Chairman</i> <i>Member</i> Member (Admn.)</p>	<p>D.P.O. of 16521- is filed.</p> <p><i>b</i> 20.11.95</p> <p>In this application of 19, the applicant has challenged the order of termination proposed for a direction for re-examination.</p> <p><i>For Registration.</i></p> <p><i>b</i> 20.11.95 <i>Member</i> 20.11.95</p> <p><i>for Admn.</i> 20.11.95</p> <p><i>for Bench</i> 20.11.95</p>